

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ABHINAV INTERNATIONAL PRIVATE LIMITED (UNDER CIRP)

RELEVANT PARTICULARS

1.	Name of corporate debtor	Abhinav International Private Limited
2.	Date of incorporation of corporate debtor	07.02.2002
3.	Authority under which corporate debtor is incorporated / registered	RoC- Delhi
4.	Corporate Identity No Limited Liability Identification No. of corporate debtor	U51909DL2002PTC114147
5.	Address of the registered office and principal office (if any) of corporate debtor	C-24, Ground Floor, Greater Kailash Enclave-1, New Delhi-110048.
6.	Insolvency commencement date in respect of corporate debtor	20.11.2025 (Date of receipt of order by IRP: 25.11.2025)
7.	Estimated date of closure of insolvency resolution process	19.05.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Vimal Kumar Registration No. IBBI/ IPA-002 / IP-N00995 / 2020-2021 / 13236.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: V 1104, The Hyde Park, Sector 78, Noida, Uttar Pradesh ,201301. Email: maidvimal1@rediff.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Mavent Restructuring Services LLP. S-376, Panchsheel Park, New Delhi - 110017 Email: cirp.abhinav@gmail.com
11.	Last date for submission of claims	09.12.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink : https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench - VI has ordered the commencement of a corporate insolvency resolution process of the **Abhinav International Private Limited on 20.11.2025 (date of receipt of order to IRP is 25.11.2025)**

The creditors of **Abhinav International Private Limited**, are hereby called upon to submit their claims with proof on or before 09.12.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.- Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Vimal Kumar

Interim Resolution Professional of M/S. Abhinav International Private Limited

IBBI/ IPA-002 / IP-N00995 / 2020-2021 / 13236, AFA valid upto 31.12.2026

Communication Address: Mavent Restructuring Services LLP.

S-376, Panchsheel Park, New Delhi-10017

Date: 28.11.2025

Place: New Delhi

Email: cirp.abhinav@gmail.com, maidvimal1@rediff.com Ph: 9910197049

ADITYA BIRLA CAPITAL
LOANS INVESTMENTS INSURANCE PAYMENTS

ADITYA BIRLA CAPITAL LIMITED
Registered Office: Indian Rayon Compound, Veraval, Gujarat-362266... Branch Office: 2nd Floor, Vijaya Building, 17, Barakhamba Road, New Delhi-110001

DEMAND NOTICE US/13(2) OF THE SARFAESI ACT - 2002

You the below mentioned borrower has availed loan by mortgaging the schedule mentioned property and you the below mentioned has stood as borrower / Co-borrower /Mortgagor for the loan agreement. Consequent to the default committed by you, your loan account has been classified as NPA under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (in short SARFAESI Act). We Aditya Birla Capital Limited has issued Demand Notice u/s 13(2) read with section 13(1)(b) of the SARFAESI Act to the address furnished by you. The contents of the said notices are that you had committed default in payment of the various loans sanctioned to you. Therefore, the present publication carried out to serve the notice as per the provision of Section 13(2) of SARFAESI Act and in terms of provision to the rule 3(1) of the Security Interest (Enforcement) Rules, 2002.

Loan Account No./ Name and Address of the account Borrower(s), Co-Borrower(s) & Guarantor(s)	Date of Demand Notice	Amount due as per Demand Notice
Loan Account No. -ABND_TL_00000901057, 1. Zak Venture Private Limited, Through its Director, Office No-2502, 5th Floor, Tower-02, Express Trade Tower-2, Sector-132, Plot No. 36, B-Block, Noida, Gautam Buddha Nagar-201301. Also At- Holding No. 671, Khal Garia, Mouza Barsans Faratbad, J.L. No. 47, R.S. No. 7, Hal Khanan No. 1322, Hal Dag No. 219, P.S. Sonarpur, under Rajpur- Sonarpur Municipality, Dist. South 24 Pgs. 2. Kashif Hasan, C-905, Lincoln Tower, Grand Omaze, Opposite Fanchsheel Balak Inter College, Sector-93B, Gautam Buddha Nagar, Noida, Uttar Pradesh- 201304. Also At - Holding No. 671, Khal Garia, Mouza Barsans Faratbad, J.L. No. 47, R.S. No. 7, Hal Khanan No. 1322, Hal Dag No. 219, P.S. Sonarpur, under Rajpur- Sonarpur Municipality, Dist. South 24 Pgs. 3. Pinky Qaiser, C-905, Lincoln Tower, Grand Omaze, Opposite Fanchsheel Balak Inter College, Sector-93B, Gautam Buddha Nagar, Noida, Uttar Pradesh- 201304. Also At - Holding No. 671, Khal Garia, Mouza Barsans Faratbad, J.L. No. 47, R.S. No. 7, Hal Khanan No. 1322, Hal Dag No. 219, P.S. Sonarpur, under Rajpur- Sonarpur Municipality, Dist. South 24 Pgs. 4. Korayasha Bibi, 28, Ultra Palghat Road, 23, Bhatpara (M), North 24 Parganas, West Bengal- 743125. Also At - Holding No. 671, Khal Garia, Mouza Barsans Faratbad, J.L. No. 47, R.S. No. 7, Hal Khanan No. 1322, Hal Dag No. 219, P.S. Sonarpur, under Rajpur- Sonarpur Municipality, Dist. South 24 Pgs. 5.(hereinafter collectively referred to as 'Borrower/s, Guarantor/s, Mortgagor/s')	11.11.2025 13.10.2025	Rs. 3,94,05,121.76/- (Rupees Three Crores Ninety-Four Lakhs Five Thousand Five Hundred Twenty-One and Paise Seventy-Six Only) as on 14.10.2025

"DETAILS OF SECURED ASSETS TO BE ENFORCED" All that piece and parcel of: All that piece and parcel of: All that land measuring about 91 Satakas forming part of Dag No. 219 under Khatan No. 1322, (Khatan No. 1573 as per Porcha), J.L. No. 47, Toudi No. 1347/2834 in Mouza Barsans Faratbad under P.S. Sonarpur in the District South 24 Parganas presently known and numbered as municipal holding no. 671, Khal Garia (as per Tax) under Municipal ward no. 35/122 (as per tax) within the limits of Rajpur Sonarpur Municipality, owned by Korayasha Bibi, hereunder written together with the buildings and structures constructed/ to be constructed thereon and all the Mortgagor's/plants and machineries, attached to the earth or permanently fastened to anything attached to the earth"

You are hereby called upon to pay Aditya Birla Capital Limited within the period of 60 days from the date of publication of this Notice the aforesaid amount with interest and cost falling within Aditya Birla Capital Limited will take necessary action under the Provisions of the said Act against all or any one or more of the secured assets including taking possession of the borrower / Co-borrower / Mortgagor. The power available to the Aditya Birla Capital Limited under the said act include (1) Power to take possession of the secured assets of the borrower / Co-borrower / Mortgagor including the rights to transfer by way of sale, assignment of sale for releasing secured assets (2) Take over management of the secured assets including rights to transfer by way of lease, assignment or sale and realize the secured assets and any transfer as of secured assets by Aditya Birla Capital Limited shall vest in all the rights and relation to the secured assets transferred as if the transfer has been made by you. In terms of the Provisions of the Section 13(1)(b) of the said act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the normal course of your business), any of the secured assets as referred to above and hypothecated / mortgaged to the Aditya Birla Capital Limited without prior written consent of the Aditya Birla Capital Limited.
Date: 28.11.2025, Place: Noida and South 24 Pargana
Authorised Officer, Aditya Birla Capital Limited

"FORM NO. INC-26"
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)

Advertisement to be published in the newspaper for change of registered office of the company from one state to another Before the Central Government/Regional Director Northern Region, Ministry of Corporate Affairs, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND
In the matter of KESHAV MEDICHEM PRIVATE LIMITED having its registered office at House No-822, Sector-15A, Faridabad, Haryana-121011, India.

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government (Regional Director) under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 01st November 2025 to enable the Company to change its Registered office from the 'State of Haryana' to 'NCT of Delhi'.

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region at the address B-2 wing, 2nd Floor, Pt. Deendayal Anandya Bhawan, CGO Complex, New Delhi-110003 within Fourteen days of the date of publication of this notice with a copy of the applicant Company at its registered office at the address mentioned below.

Registered Office: House No-822, Sector-15 A, Faridabad, Haryana-121011, India.
For and on behalf of Keshav Medichem Private Limited
Sd/- Anupam Pandey Director
Date: 28.11.2025 Place: Faridabad (DIN : 00605883)

NORTHERN RAILWAY E-AUCTION NOTICE

No. 23AC/393/E-Auction/Pkg/2025 Dated: 27.11.2025
Sr. Divisional Commercial Manager/PS, Northern Railway Delhi Division invites bids through e-Auction through IREPS (http://ireps.gov.in) for the allotment of under mention contracts at following Railway Stations/Locations:

E-Catalogue No.	Date & Time of bidding	Railway Stations/Locations/Lots
Parking-50-2025	15.12.2025 at 11:00 Hrs	Tugalakabad (Car), Murad Nagar, Budhlada, Shami (PRS), Sampla (2 nd Entry), Narwana = Total 06 Sites.

Website particulars where complete details of E-Auction can be seen: <https://ireps.gov.in/>

All contractors who intend to participate in the e-auctions conducted through E-Auction Leasing module of IREPS should fulfil following mandatory requirements before they can submit their bids:

- Registration on IREPS for E-Auction Leasing module -Active IREPS User Account for E-Auction Leasing Module 2. Payment of One Time Registration Fee 3. Current Account in State Bank of India 4. Integration of SBI Bank Account with IREPS Account 5. Lien Marking of Funds 6. Update of Turnover Details 7. Contractors who do not have IREPS account for any module of IREPS can submit their online request for registration by clicking on New Vendors / Contractors (E-Tender /E-Auction Leasing) link on IREPS Home page.

Railway Authority to contact, in case of any query: Divisional Railway Manager's Office, Commercial Branch, State Entry Road, New Delhi, 110055. Email: pkg.delhidivision@gmail.com Tel: 011-23743084

3689/25 Sr. Divisional Commercial Manager/PS Northern Railway, Delhi Division
SERVING CUSTOMERS WITH A SMILE

STATE BANK OF INDIA भारतीय स्टेट बैंक

SCO No 81-82, HUDA MARKET, SECTOR 10A, GURUGRAM-122018, HARYANA

PUBLIC NOTICE FOR AUCTION OF PLEDGED ASSETS BEING GOLD ORNAMENTS

The borrowers, in specific and the public in general are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted by STATE BANK OF INDIA at the below mentioned branch. The below mentioned borrowers has availed the credit facility from STATE BANK OF INDIA against the pledge of gold ornaments ('Gold Loan Facility') in favour of the bank towards the security. The demand notices were issued to the borrowers/guarantors calling upon the borrowers/guarantors to pay their outstanding amount towards the gold loan facility availed. As the borrowers/guarantors have failed to repay the outstanding loan amount, the bank is constrained to invoke the pledge and proposed to conduct an auction sale of pledged gold ornaments more particularly described in schedule of property hereunder on 29.11.2025 at 4:30 PM at the Branch Premises: SCO No 81-82, Huda Market, Sector 10A, Gurugram-122018, Haryana on "As in Where is", "As is What is", "Whatever There is" And "No Recourse Basis".

BORROWER NAME AND ADDRESS	LOAN A/C NO.	AMOUNT OUTSTANDING (IN RS.)	GROSS WEIGHT	NET WEIGHT
Mr. Lokesh Gauba S/o Kishan Chand Gauba R/o House No : 773, Nk Nagar Workshop, Hari Nagar, Gurugram- 122001	437222 / 75160	Rs. 2,23,584/- + INTEREST + OTHER CHARGES THEREON	61.55 GMS	54.50 GMS

STATE BANK OF INDIA has the authority to change the auction date without any prior notice. Auction will be held 29.11.2025 at 4:30 PM. For detailed terms and conditions, please contact Authorized Officer, Ms. Suman Arya, Mobile No 96689 40249. Bank reserves its right to call the auction at any point of time before the process.
PLACE: GURUGRAM SD/-, AUTHORIZED OFFICER
DATE: 27.11.2025 STATE BANK OF INDIA

Indian Bank E-AUCTION SALE NOTICE

ZONAL OFFICE, CIVIL LINES, MORADABAD

Public Notice for E-Auction Sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Symbolic Possession of which has been taken by the Authorized Officer of Indian Bank, Secured Creditor, will be sold on "As is what is", "As is what is", and "Whatever there is" Basis on the below mentioned dates, for recovery of under mentioned dues & future interest, charge and cost etc as detailed below. The reserve price and EMD amount for each property has been furnished below.

Last Date of EMD Deposit 16.12.2025 by 4:30PM

Sl. No.	Name and Address of the Borrower/ Guarantor Name of the Branch	Details of the Property	Outstanding dues ad per 13(2) notice for which property is being sold	A) Reserve Price B) EMD C) Bid Multiplier
1.	Shri Rehmat Ul Haq S/o Sri Shamshul Haq (Borrower/Mortgagor/Guarantor) R/o House No. 1561 Asalatpura Pakka Bagh, Near Der Wali Masjid, Moradabad-244001, U.P.	Equitable mortgage of the land/property situated at plot no. 14, LIG, ward no. 65, Sitapur Das Sarai, Avasiya Yojana of MDA, Distt.- Moradabad - 244001 (U.P.) measuring 61.20 sq mt. in the name of Sri Rehmat Ul Haq S/o Sri Shamshul Haq, Bounded by: East: Other's Shri Shamshul Haq, 9mtr wide, North: Bhookhand Sankhya LIG 13, South: Bhookhand sankhya LIG 15.	Rs. 28,87,391.00 as on 02.06.2018 + interest and other charges. Date of Possession 23.10.2018 Nature of Possession Physical Possession	Rs. 13,50,000/- Rs. 1,35,000/- Rs. 10,000/- Property ID No.: IDIB50309009592

Date and Times of E- auction : 16.12.2025 at 11.00 AM to 5.00PM

Contact Person: Authorised Officer : Mr. Raj Kumar Sharma , Mobile No. 9415527540
INDIAN BANK KARULA : Branch Manager Samar Pal Singh Mobile No. 8601384604

Bidders are advised to visit the website (1) www.indianbank.co.in (2) <https://www.baanknet.com>

Bidders are advised to visit the website (<https://www.baanknet.com>) of our e auction service provider PSB Alliance Pvt. Ltd. to participate in online bid. For Technical Assistance Please call 8291220220. For Registration status and for EMD status please email to support.baanknet@psballiance.com

For property details and photograph of the property and auction terms and conditions please visit: <https://www.baanknet.com> and for clarifications related to this portal, please contact PSB Alliance Pvt. Ltd, Contact No. 8291220220.

Bidders are advised to use Property ID (s) Manual mentioned above while searching for the property in the website with <https://www.baanknet.com>

Date : 27.11.2025 Place: KARULA Authorised Officer, INDIAN BANK

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

FORM NO. INC-26
(Pursuant to Section 13(4) of the Companies Act 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules 2014)

Before the Regional Director, Northern Region, Delhi

AND

In the matter of Section 13(4) of the Companies Act 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules 2014

AND

In the matter of ALNAOEB IDITYA PRIVATE LIMITED having its Registered Office at PLOT No. 76-6 UDOYG VIHAR PHASE-4, SECTOR 18, GURGAON, GURGAON, HARYANA-122001 (CIN: U51909HR2021PTC096947)

Notice is hereby given to General Public that the company proposes to make the application to the Central Government (Regional Director, Northern Region) under section 13(4) of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Companies of the company in term of special resolution passed at Extra ordinary General Meeting held on Thursday, 04th Day of September 2025 to enable the company to change its Registered Office from "State of Haryana" to "National Capital Territory of Delhi".

Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director, Northern Region at the address B-2 Wing, 2nd Floor, Pt. Deendayal Anandya Bhawan, 2nd floor, CGO Complex, New Delhi - 110003 within 14 (Fourteen) days of date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below.

ALNAOEB IDITYA PRIVATE LIMITED
PLOT No. 76-6 UDOYG VIHAR PHASE-4, SECTOR 18, GURGAON, GURGAON, HARYANA-122001 (Present Address)

For and on behalf of Alnaoeb Iditya Private Limited
Ritu Raman Vohra Director
Place: Gurgaon, Haryana
Date: 27.11.2025 DIN- 09277072

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ABHINAV INTERNATIONAL PRIVATE LIMITED (UNDER CIRP)

RELEVANT PARTICULARS

Sl. No.	Name of corporate debtor	Abhinav International Private Limited
1.	Date of incorporation of corporate debtor	07.02.2002
2.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
3.	Corporate Identity No. Limited Liability Identification No. of corporate debtor	U51909DL2002PTC114147
4.	Address of the registered office and principal office (if any) of corporate debtor	C-24, Ground Floor, Greater Kailash Enclave-1, New Delhi-110048.
5.	Insolvency commencement date in respect of corporate debtor	20.11.2025 (Date of receipt of order by IRP: 25.11.2025)
6.	Estimated date of closure of insolvency resolution process	19.05.2026
7.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Vimal Kumar Registration No. IBBI/PA-002 / IP-NO995 / 2020-2021 / 13236.
8.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: V 1104, The Hyde Park, Sector 78, Noida, Uttar Pradesh, 201301. Email: maidvimal@rediffmail.com
9.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Mavent Restructuring Services LLP S-376, Panchsheel Park, New Delhi - 110017 Email: circ.abhinav@gmail.com
10.	Last date for submission of claims	09.12.2025
11.	Classes of creditors, if any, under class (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- Not Applicable
12.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
13.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink : https://bbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench - VI has ordered the commencement of a corporate insolvency resolution process of the Abhinav International Private Limited on 20.11.2025 (date of receipt of order to IRP) as 25.11.2025.

The creditors of Abhinav International Private Limited, are hereby called upon to submit their claims with proof on or before 09.12.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Vimal Kumar
Interim Resolution Professional of M.S. Abhinav International Private Limited
IBBI/PA-002 / IP-NO995 / 2020-2021 / 13236. AFA valid upto 31.12.2029
Communication Address: Mavent Restructuring Services LLP
S-376, Panchsheel Park, New Delhi-10017
Date: 28.11.2025 Email: circ.abhinav@gmail.com, maidvimal@rediffmail.com Ph: 9910197049

India Shelter INDIA SHELTER FINANCE CORPORATION LTD.
Home Loans Registered Office: Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002.

Branch Office: Bp-49, First Floor, Neelam Bata Road, Nil Faridabad-121001, E-44, Ground Floor, Industrial Area, Sector-3, Near Sec 16 Metro Station, Noida, Uttar Pradesh - 201301, Kamal Dua, 84/-, First Floor, Opposite Lal Tanky Market, Model Town, Panipat, Haryana, Pin- 132103, Shop No.6, Upper Ground Floor, C.R. Mall, Church Road, Ram Nagar Colony, Agra 282002, Plot No. 282, Laxman Das Complex, Ground Floor, Near Central Bank Of India, Deokali, Faizabad - 224001, Uttar Pradesh, No. 18, 1st Floor, District Center, Sanjay Nagar, Ghaziabad, Uttar Pradesh - 201002, Hall No-1, First Floor, Parsvnath Plaza-I, Plot No-2, Neelgiri Commercial Center, Mansarovar Scheme, Delhi- Moradabad Road, Moradabad- Up- 244001, 173, Nehru Nagar, First Floor, B.S.m. Chowk, Roorkee - 247667, 59, D1/d2, Civil Line, Second Floor, Above Bata Showroom, Rudrapur- 263153, 1st Floor, Scf 12 Main Market, Sector 14, Sonapat - 131001

PUBLIC NOTICE- AUCTION FOR SALE OF IMMOVABLE PROPERTY

(UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002) NOTICE FOR SALE OF IMMOVABLE PROPERTY'S MORTGAGED WITH INDIA SHELTER FINANCE CORPORATION (ISFC) (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Notice is hereby given to the public in general and in particular to the borrower(s), co-borrower/s and guarantor(s) or their legal heirs/representatives that the below described immovable property/s mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of ISFC (secured creditor), will be sold on 30-December-2025 (on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing the EMD amount for participating in Public Auction shall be submitted to the Authorized Officer of ISFC on or before 29-December-2025 till 5 PM by EMD (Payment will be DD/ Cheque / RTGS/NEFT at Branch/Corporate Office. Bp-49, First Floor, Neelam Bata Road, Nil Faridabad-121001, E-44, Ground Floor, Industrial Area, Sector-3, Near Sec 16 Metro Station, Noida, Uttar Pradesh - 201301, Kamal Dua, 84/-, First Floor, Opposite Lal Tanky Market, Model Town, Panipat, Haryana, Pin- 132103, Shop No.6, Upper Ground Floor, C.R. Mall, Church Road, Ram Nagar Colony, Agra 282002, Plot No. 282, Laxman Das Complex, Ground Floor, Near Central Bank Of India, Deokali, Faizabad - 224001, Uttar Pradesh, No. 18, 1st Floor, District Center, Sanjay Nagar, Ghaziabad, Uttar Pradesh - 201002, Hall No-1, First Floor, Parsvnath Plaza-I, Plot No-2, Neelgiri Commercial Center, Mansarovar Scheme, Delhi- Moradabad Road, Moradabad- Up- 244001, 173, Nehru Nagar, First Floor, B.S.m. Chowk, Roorkee - 247667, 59, D1/d2, Civil Line, Second Floor, Above Bata Showroom, Rudrapur- 263153, 1st Floor, Scf 12 Main Market, Sector 14, Sonapat - 131001

Loan Account No. and Name of Borrower(s)/ Co- Borrower(s)/ Guarantor(s)/Legal Heir(s)/Legal Rep.	Date of Demand Notice Amount As On Date	Type of Possession (Under Constructive/ Physical)	Reserve Price, Earnest Money
MR./ MRS. RUMA RATHOUR W/O VIPIN KUMAR, MR./ MRS. VIPIN KUMAR S/O JASBIR SINGH LASHCLLONS00005087610/AP-10205197	7-April-2025 Rs. 909212/- (Rupees Nine Lakh Nine Thousand Two Hundred Twelve Only)	Symbolic Possession	Rs. 8,00,000/- Rs. 80,000/-
MR./MRS. NIRMALA GANGWAR W/O RAJ PAL, MR./MRS. RAJ PAL S/O RAMMAN LAL H26CHLONS00005033147/ AP-10061740	19.08.2023 Rs. 2038444/- (Rupees Twenty Lakh Thirty Eight Thousand Four Hundred Forty Four Only)	Symbolic Possession	Rs. 25,00,000/- Rs. 2,50,00,000/-
MR./ MRS. PRAVINA JOSHI W/O VIDESH JOSHIMR./ MRS. VIDESH JOSHI S/O RATI RAM LA24VLLONS00005080473/AP-10194788	7-April-2025 Rs. 1412695/- (Rupees Fourteen Lakh Twelve Thousand Six Hundred Ninety Five Only)	Symbolic Possession	Rs. 12,50,000/- Rs. 1,25,00,000/-
MR./ MRS. NIRU KUMARI W/O MR. DINESH, MR./ MRS. DINESH S/O MR. SHIV DAYAL HL11CHLONS00005082851/AP-10196012	12-June-2025 Rs. 2001317/- (Rupees Twenty Lakh One Thousand Three Hundred Seventeen Only)	Symbolic Possession	Rs. 19,00,000/- Rs. 1,90,00,000/-
MRS. MANJU NEGI W/O NANDAN SINGH NEGI, MR. NANDAN SINGH NEGI S/O AVTAR SINGH NEGI LAMRVLONS00005175938/ HLMRCHLONS00005107932/AP-10255524 & AP-10249615)	14-Jul-2025 Rs. 1452217/- (Rupees Fourteen Lakh Fifty Two Hundred Seventeen Only)	Symbolic Possession	Rs. 16,00,000/- Rs. 1,60,00,000/-
MR./ MRS. Legal Heir Of HUSHILA DEVI, MR./ MRS. VISHNU S/O GAJAHIR SINGH HL11CHLONS00005076000/AP-10181575	2-June-2025 Rs.915246/- (Rupees Nine Lakh Fifteen Thousand Two Hundred Forty Six Only)	Symbolic Possession	Rs. 8,50,000/- Rs. 85,000/-
Mr./ Mrs. Keshvi Devi W/O Mr. Mange Ram, Mr./ Mrs. Pawan Pal S/O Mr. Mange Ram, Mr./ Mrs. Mange Ram S/O Mr. Murali HL24CHLONS00005086128/AP-10207045	12-June-2025 Rs.1590887/- (Rupees Fifteen Lakh Ninety Thousand Eight Hundred Eighty-Seven Only)	Symbolic Possession	Rs. 15,00,000/- Rs. 1,50,00,000/-
Mr./ Mrs. Bhagyan Dei W/O Roshan Lal, Mr./ Mrs. Omprakash S/O Roshan Lal , Mr./ Mrs. Roshan Lal S/O Mr. Chauha LAKSVLLONS00005063373/AP-10149982	12-Aug-2025 Rs. 2005569/- (Rupees Twenty-Lakh Five Thousand Five Hundred Sixty-Nine Only)	Symbolic Possession	Rs. 19,00,000/- Rs. 1,90,00,000/-
MR./ MRS. BEBI RANI, MR./ MRS. RAHUL KUMAR HL0HLLONS00005046093/AP-10095852	16.05.2022 Rs. 537749/- (Rupees Five Lakh Thirty Seven Thousand Seven Hundred Forty Nine Only)	Symbolic Possession	Rs. 5,00,000/- Rs. 50,00,000/-
Mr./ Mrs. Seema Devi W/O Vinod Kumar Mr./ Mrs. Vinod Kumar S/O Jyoti Prasad HL26CHLONS00005074630/AP-10179796	07.04.2025 Rs.1460163/- (Rupees Fourteen Lakh Sixty Thousand One Hundred Sixty-Three Only)	Symbolic Possession	Rs. 13,50,000/- Rs. 1,35,00,000/-
MR./ MRS. SONIYA W/O MAJEET, MR./ MRS. Manjeet S/O Jagbir, LA11CLLONS00005049571/AP-10100670	12.09.2024 Rs.6,33,352/- (Rupees Six Lakh Thirty Three Thousand Three Hundred Fifty Two Only)	Symbolic Possession	Rs. 8,00,000/- Rs. 80,000/-
Mr./ Mrs. Suman W/o Jagdish, Mr./ Mrs. Gaurav Kumar S/o Jagdish, Mr./ Mrs. Chand Kiran S/o Jagdish, Mr./ Mrs. Neha Pandey W/o Chand Kiran HL6ZCHLONS00005075656/AP-10183394	11.12.2024 Rs. 1185390/- (Rupees Eleven Lakh Eighty Five Thousand Three Hundred Ninety Only)	Symbolic Possession	Rs. 11,05,000/- Rs. 1,10,50,000/-
MR./ MRS. Archan W/O JASWANT SINGH, MR. JASWANT SINGH S/O RAM SINGH LA6ZCLLONS00005051405/AP-10117178	12-June-2025 Rs.6,53,738/- (Rupees Six Lakhs Fifty Three Thousand Seven Hundred Thirty-Eight Only)	Symbolic Possession	Rs. 5,00,000/- Rs. 50,000/-
MR./ MRS. Soniya W/O Majeet, MR./ MRS. Manjeet S/O Jagbir, LA11CLLONS00005049571/AP-10100670	12.09.2024 Rs.6,33,352/- (Rupees Six Lakh Thirty Three Thousand Three Hundred Fifty Two Only)	Symbolic Possession	Rs. 8,00,000/- Rs. 80,000/-
MR./ MRS. Soniya W/O Majeet, MR./ MRS. Manjeet S/O Jagbir, LA11CLLONS00005049571/AP-10100670	12.09.2024 Rs.6,33,352/- (Rupees Six Lakh Thirty Three Thousand Three Hundred Fifty Two Only)	Symbolic Possession	Rs. 8,00,000/- Rs. 80,000/-
MR./ MRS. Soniya W/O Majeet, MR./ MRS. Manjeet S/O Jagbir, LA11CLLONS00005049571/AP-10100670	12.09.2024 Rs.6,33,352/- (Rupees Six Lakh Thirty Three Thousand Three Hundred Fifty Two Only)	Symbolic Possession	Rs. 8,00,000/- Rs. 80,000/-
MR./ MRS. Soniya W/O Majeet, MR./ MRS. Manjeet S/O Jagbir, LA11CLLONS00005049571/AP-10100670	12.09.2024 Rs.6,33,352/- (Rupees Six Lakh Thirty Three Thousand Three Hundred Fifty Two Only)	Symbolic Possession	Rs. 8,00,000/- Rs. 80,000/-
MR./ MRS. Soniya W/O Majeet, MR./ MRS. Manjeet S/O Jagbir, LA11CLLONS00005049571/AP-10100670	12.09.2024 Rs.6,33,352/- (Rupees Six Lakh Thirty Three Thousand Three Hundred Fifty Two Only)	Symbolic Possession	Rs. 8,00,000/- Rs. 80,000/-
MR./ MRS. Soniya W/O Majeet, MR./ MRS. Manjeet S/O Jagbir, LA11CLLONS00005049571/AP-10100670	12.09.2024 Rs.6,33,352/- (Rupees Six Lakh Thirty Three Thousand Three Hundred Fifty Two Only)	Symbolic Possession	Rs. 8,00,000/- Rs. 80,000/-
MR./ MRS. Soniya W/O Majeet, MR./ MRS. Manjeet S/O Jagbir, LA11CLLONS00005049571/AP-10100670	12.09.2024 Rs.6,33,352/- (Rupees Six Lakh Thirty Three Thousand Three Hundred Fifty Two Only)	Symbolic Possession	Rs. 8,00,000/- Rs. 80,000/-
MR./ MRS. Soniya W/O Majeet, MR./ MRS. Manjeet S/O Jagbir, LA11CLLONS00005049571/AP-10100670	12.09.2024 Rs.6,33,352/- (Rupees Six Lakh Thirty Three Thousand Three Hundred Fifty Two Only)	Symbolic Possession	Rs. 8,00,000/- Rs. 80,000/-
MR./ MRS. Soniya W/O Majeet, MR./ MRS. Manjeet S/O Jagbir, LA11CLLONS00005049571/AP-10100670	12.09.2024 Rs.6,33,352/- (Rupees Six Lakh Thirty Three Thousand Three Hundred Fifty Two Only)	Symbolic Possession	Rs. 8,00,000/- Rs. 80,000/-
MR./ MRS. Soniya W/O Majeet, MR./ MRS. Manjeet S/O Jagbir, LA11CLLONS00005049571/AP-10100670	12.09.2024 Rs.6,33,352/- (Rupees Six Lakh Thirty Three Thousand Three Hundred Fifty Two Only)	Symbolic Possession	Rs. 8,00,000/- Rs. 80,000/-
MR./ MRS. Soniya W/O Majeet, MR./ MRS. Manjeet S/O Jagbir, LA11CLLONS00005049571/AP-10100670	12.09.2024 Rs.6,33,352/- (Rupees Six Lakh Thirty Three Thousand Three Hundred Fifty Two Only)	Symbolic Possession	Rs. 8,00,000/- Rs. 80,000/-
MR./ MRS. Soniya W/O Majeet, MR./ MRS. Manjeet S/O Jagbir, LA11CLLONS00005049571/AP-10100670	12.09.2024 Rs.6,33,352/- (Rupees Six Lakh Thirty Three Thousand Three Hundred Fifty Two Only)	Symbolic Possession	Rs. 8,00,000/- Rs. 80,000/-
MR./ MRS. Soniya W/O Majeet, MR./ MRS. Manjeet S/O Jagbir, LA11CLLONS00005049571/AP-			